

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KM TOLL ROAD PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	KM Toll Road Private Limited
2.	Date of incorporation of corporate debtor	04-02-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203MH2010PTC199705
5.	Address of the registered office and principal office (if any) of corporate debtor	Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001
6.	Insolvency commencement date in respect of corporate debtor	22-07-2026 (Order communicated on 05-08-2026)
7.	Estimated date of closure of insolvency resolution process	18-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashish Avinash Saoji Reg No. IBBI/IPA-001/IP-P01268/2018-19/12150
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3rd Floor, M G House, Rabindra Nath Tagore Marg, Civil Lines, Nagpur - 440001 Email- ashishsaoji@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3rd Floor, M G House, Rabindra Nath Tagore Marg, Civil Lines, Nagpur - 440001 Email- ip.kmtoll@gmail.com
11.	Last date for submission of claims	19-08-2026 (14 days from order communication date i.e., 05-08-2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KM Toll Road Private Limited** on 22-07-2026.

The creditors of **KM Toll Road Private Limited**, are hereby called upon to submit their claims with proof on or before 19-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 07.08.2026

Place : Mumbai

Sd/-
CA Ashish A. Saoji
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P01268/2018-19/12150
Validity of AFA till 30.06.2027